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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

O. A. NO. 585 of 1996

New Delhi this the 14th day of May, 1996

HON'BLE MR. K. MUTHUKUMAR, MEMBER (A)

Shri Naresh Kumar
S/o Late Shri Chet Ram
R/o No. 1032/Sec.,
Village Kumar, P. O. Ganapur,
District Sonepat (Haryana). ... Applicant

By Advocate Shri R. K. Sharma

Versus

1. Commissioner of Police,
Delhi Police Headquarters,
M. S. O. Building,
I. P. Estate,
New Delhi.
2. Dy. Commissioner of Police,
Headquarters Ist,
M. S. O. Building,
I. P. Estate,
New Delhi. ... Respondents

ORDER (ORAL)

Heard the learned counsel for the applicant. The applicant is aggrieved that the request of his mother for compassionate appointment for her ^{is the applicant b} second son in Delhi Police was rejected without assigning any reason. It is submitted that her husband was a constable in the Delhi Police and expired on 9.12.1973 and since then she has been in very dire circumstances. and she applied for

appointment of her first son in 1981 but was declared medically unfit. Now after 13 years she has again moved another application for appointment of her second son on attainment of majority of the second son, which the respondents have regretted.

In matters of compassionate appointment as observed in the case of L. I. C. Vs. Asha Ramachander, JT 1994(2) SC 183 by the Apex Court that compassionate appointment is not a benediction conferred on the applicant. The respondents have considered the representation and have expressed their inability to accede to her request. In the circumstances, this Tribunal cannot interfere in the matter. The application is rejected.


(K. MUTHUKUMAR)
MEMBER (A)

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